## Suggestions on new companies law

1896. SHRI MOHD. ALI KHAN:

SHRIMATI T. RATNA BAI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government is open to suggestions on new companies law; and
- (b) if so, the details thereof and the present status in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) and (b) The Companies Act, 2013 has been notified only on 30.08.2013. The issue of inviting suggestions on the same would arise only after the provisions have been in force for a period of time.

## **Complaints against Reliance Communications**

1897. SHRI SABIR ALI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether any communication has been received in the Ministry regarding accounting policies not in conformity with the well-established practices being followed by the Reliance Communications wherein huge amount of public money has been invested:
- (b) whether Government has taken any decision to assign the audit of accounts of Reliance Communications to CAG to find out fraud upon the public trust reposed in that Company; and
  - (c) if so, the details in this regards?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) Yes, Sir, a communication regarding accounting Practices of M/s Reliance Communications Limited has been received in the Ministry. A report was called for in the matter from, the Registrar of Companies (ROC), Mumbai, which is under examination.

(b) and (c) No, Sir.